

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2016

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 27.11.2013 between the Petitioner and the Respondent (on remand matter from APTEL)

Petitioner : KSKMPCL

Respondents : TANGEDCO

Date of Hearing : **19.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Aishwarya Inderamani, Advocate, KSKMPCL
Ms. Kriti Soni, Advocate, KSKMPCL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Akansha Bhola, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, KSKMPCL, circulated a written note of arguments and made detailed oral submissions in the matter.

2. The learned counsel for the Respondent, TANGEDCO, also made detailed oral submissions in the matter.

3. At the request of the learned counsels, the Commission permitted both parties to file their consolidated written submissions (not exceeding 3 pages), along with judgments relied upon by them in the matter, on or before **30.8.2023**.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

